

GOVERNMENT OF KARNATAKA**KARNATAKA LOKAYUKTA**

No.UPLOK-2/DE/298/2018/ARE-15

Multi Storied Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru-560001
Date: 29th November, 2022.

RECOMMENDATION

Sub: Departmental Inquiry against Smt./Shriyuths:

- (1) Chandramouli, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District;
- (2) Shashikala, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District;
- (3) P.C.Kumar, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District;
- (4) Manjunatha Swamy, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District-reg.

Ref: 1) Government Order No.ಗ್ರಾಅಪ 108 ವಿಸೇಬಿ 2017, ಬೆಂಗಳೂರು, dated: 31/07/2017.

2) Nomination Order No.UPLOK-2/DE/298/2018, Bengaluru, dated: 27/06/2018 of Upalokayukta, State of Karnataka, Bengaluru.

4) Inquiry Report dated: 23/11/2022 of Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru.

The Government by its order dated: 31/07/2017 initiated the disciplinary proceedings against (1) Shri Chandramouli, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District and (2) Smt. Shashikala, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District; (3) Shri P.C.Kumar, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District and (4) Shri Manjunatha Swamy, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District (hereinafter referred to as Delinquent Government Officials, for short as DGOs No.1 to 4) and entrusted the Departmental Inquiry to this Institution.

2. This Institution by Nomination Order No.UPLOK-2/DE/298/2018, Bengaluru, dated: 27/06/2018 nominated Additional Registrar of Enquiries-10, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs No.1 to 4 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order No.UPLOK-1 & 2/DE/Transfers/2018, Bengaluru, dated: 02/09/2018, the Additional Registrar of Enquiries-15, Karnataka Lokayukta, Bengaluru was re-nominated as Inquiry Officer to conduct Departmental Inquiry against DGOs No.1 to 4.



3. The DGO No.1, Shri Chandramouli, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District; DGO No.2, Smt. Shashikala, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District; DGO No.3, Shri P.C.Kumar, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District and DGO No.4, Shri Manjunatha Swamy, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District were tried for the following charges:

ಅನುಬಂಧ-1
ದೋಷಾರೋಪಣೆ

ಮಂಡ್ಯ ಜಿಲ್ಲೆ ಪಾಂಡವಪುರ ತಾಲ್ಲೂಕ್, ಚಿನಕುರಳಿ ಹೋಬಳಿ, ಕಟ್ಟೇರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿದ ಆಸ್ತಿ ನಂ:53/1 ಮತ್ತು 53/2 ದೂರುದಾರರಾಗಿದ್ದ ಅವರ ತಮದೆ ನಿಧನ ನಂತರ, ಸದರಿ ಆಸ್ತಿ ಖಾತಾ ಬದಲಾವಣೆ ಕುತಿಯ ದೂರುದಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದರೂ ಸಹ ಸದರಿ ಖಾತಾ ಬದಲಾವಣೆ ಮಾಡಿರುವುದಿಲ್ಲ ಮತ್ತು ದೂರುದಾರರಿಗೆ ಸೇರಿದ ಆಸ್ತಿಯಲ್ಲಿ ಶ್ರೀ. ಸೋಮಶೇಖರ್ ಬಿಲ್‌ಕಲೆಕ್ಟರ್‌ರವರು ಅಕ್ರಮವಾಗಿ ಶೌಚಾಲಯವನ್ನು ನಿರ್ಮಿಸಿ ಸದರಿ ಆಸ್ತಿಯ ಚೆಕ್ ಬಂದಿಯನ್ನು ಸಹ ನಾಶಪಡಿಸಿದ್ದು ಅದರ ವಿರುದ್ಧವಾಗಿ ದೂರುದಾರರು ಗೂರನ್ನು ಸಲ್ಲಿಸಿದರೂ ಸಹ 2 ಮತ್ತು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವುಗಳು ಅಕ್ರಮವಾಗಿ ಕಟ್ಟಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಜರುಗಿಸಿರುವುದಿಲ್ಲ ಹಾಗೂ 1 ಮತ್ತು 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಈ ಕುರಿತಾಗಿ 2 ಮತ್ತು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡದೇ ಕರ್ತವ್ಯರೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ, 1 ರಿಂದ 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ಭರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3) (i) ರಿಂದ (iii)ನೇ ವಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

4. The Inquiry Officer (Additional Registrar of Enquiries-15) on proper appreciation of oral and documentary evidence has held that, the

L

Disciplinary Authority has 'Not Proved' the charge leveled against **DGO No.1**, Shri Chandramouli, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District; **DGO No.2**, Smt. Shashikala, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District; **DGO No.3**, Shri P.C.Kumar, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District and **DGO No.4**, Shri Manjunatha Swamy, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District.

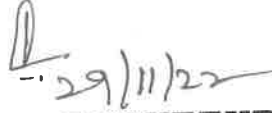
5. On perusal of the Inquiry Report, in order to prove the guilt of the DGOs No.1 to 4, the Disciplinary Authority has examined one witness i.e., PW-1 and Ex. P-1 to P-19 documents were got marked. On behalf of DGOs, Ex. D-1 to D-10 documents were got marked.
6. On re-consideration of Inquiry Report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. Therefore, it is hereby recommended to the Government to accept the report of Inquiry Officer and to exonerate **DGO No.1**, Shri Chandramouli, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District; **DGO No.2**, Smt. Shashikala, Panchayath



Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District; **DGO No.3**, Shri P.C.Kumar, Panchayath Development Officer, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District and **DGO No.4**, Shri Manjunatha Swamy, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District of the charges leveled against them.

7. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.


(JUSTICE K.N.PHANEENDRA)
UPALOKAYUKTA-2,
STATE OF KARNATAKA.

KARNATAKA LOKAYUKTA

No:Uplok-2/DE/298/2018/ARE-15

M.S.Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru - 560 001.
Dt:23-11-2022

:: ENQUIRY REPORT ::

Sub: Departmental Enquiry against **1.** Sri. Chandramouli, Executive Officer, Pandavapura Taluk Panchayath, Mandya District **2.** Smt. S.D. Shashikala, PDO, Katteri Gram Panchayaht, Pandavapura Taluk, Mandya District **3.** Sri. P.C. Kumar, PDO, Katteri Gram Panchayath, Pandavapura Taluk, Mandya District and **4.** Sri. Manjunatha Swamy, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District. - Reg.

Ref:1. Government Order No. ಗ್ರಾಅಪ 108 2017 ಬೆಂಗಳೂರು
ದಿನಾಂಕ: 31-7-2017.

2. Nomination Order No:Uplok-2/DE/298/
2018/ARE-10, Bengaluru, dt:27/06/2018 of
Hon'ble Uplokayukta.

The Departmental Enquiry is initiated against the Delinquent Government Officials **1.** Sri. Chandramouli, Executive Officer, Pandavapura Taluk Panchayath, Mandya District **2.** Smt. S.D. Shashikala, PDO, Katteri Grama Panchayaht, Pandavapura Taluk, Mandya District **3.** Sri. P.C.

Kumar, PDO, Katteri Grama Panchayath, Pandavapura Taluk, Mandya District and 4. Sri. Manjunatha Swamy, Executive Officer, Taluk Panchayath, Pandavapura Taluk, Mandya District (*hereinafter referred as Delinquent Government Officials, D.G.O Nos.1 to 4 in short*).

2. In view of Government Order cited at reference No.1, the Hon'ble Upalokayukta vide Order cited at reference No.2, has nominated Additional Registrar of Enquiries-15 to frame Articles of Charge and to conduct enquiry against aforesaid D.G.O Nos.1 to 4.

3. The Complainant Sri. K.N. Nagesh S/o. Late Narasegowda has alleged in his complaint that DGO Nos.1 to 4 have not taken any action on the application filed by him to transfer khata of property Nos.53/1 and 53/2 into his name after demise of his father and also not taken any action to clear/demolish the toilet constructed by his neighbour namely Sri.Somasekhar after encroaching over the above property.

4. Hon'ble Upalokayukta on perusal of prima facie material, submitted Report dated 16/03/2017 U/Sec.12(3) of Karnataka Lokayukta Act, 1984, to initiate disciplinary proceedings against D.G.O Nos. 1 to 4.

5. Notice of Articles of charge with Statement of Imputation of misconduct, list of documents and witnesses were served upon the D.G.Os 1 to 4. They have appeared before ARE-15

on 30/03/2019 and denied the charges when their First Oral Statements were recorded on 30-3-2019. They pleaded not guilty.

6. As per Note No.Uplok-1&2/DE/Transfer/2018 dated 2.11.2018 of the Registrar, Karnataka Lokayukta, Bengaluru, this file is transferred to ARE-15 Section.

7. The D.G.Os 1 to 4 had filed separate Written Statements denying the allegations made against them in the complaint as false and baseless. The complainant has not provided necessary documents required for change of khata and filed this complaint only with an intention to harass them. If his property is encroached, he has to approach civil suit to get possession of the encroached land and DGOs cannot interfere with the private land dispute. It is submitted that the complainant has constructed a building encroaching Government land and notices are issued for demolition/eviction and in order to protect his building, he has filed a false complaint. There is no loss caused to the Government and they have not committed any acts of misconduct, dereliction of duty or abuse of power. Therefore, it is prayed to exonerate them.

18. The Articles of Charge as framed by ARE-15 is as follows:

ಮಂಡ್ಯ ಜಿಲ್ಲೆ, ಪಾಂಡವಪುರ ತಾಲ್ಲೂಕ್, ಚಿನಕುರಳಿ ಹೋಬಳಿ, ಕಟ್ಟೇರಿ ಗ್ರಾಮ ಪಂಚಾಯಿತಿ ವ್ಯಾಪ್ತಿಗೆ ಸೇರಿದ ಆಸ್ತಿ ನಂ:53/1 ಮತ್ತು 53/2 ದೂರುದಾರರಾಗಿದ್ದು ಅವರ ತಮದೆ ನಿಧನ ನಂತರ, ಸದರಿ ಆಸ್ತಿ ಖಾತಾ ಬದಲಾವಣೆ ಕುತೀರು ದೂರುದಾರರು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದರೂ ಸಹ ಸದರಿ ಖಾತಾ ಬದಲಾವಣೆ ಮಾಡಿರುವುದಿಲ್ಲ ಮತ್ತು ದೂರುದಾರರಿಗೆ ಸೇರಿದ ಆಸ್ತಿಯಲ್ಲಿ ಶ್ರೀ. ಸೋಮಶೇಖರ್ ಬಿಲ್‌ಕಲೆಕ್ಟರ್‌ರವರು ಅಕ್ರಮವಾಗಿ ಶೌಚಾಲಯವನ್ನು ನಿರ್ಮಿಸಿ ಸದರಿ ಆಸ್ತಿಯ ಚೆಕ್ ಬಂದಿಯನ್ನು ಸಹ ನಾಶಪಡಿಸಿದ್ದು ಅದರ ವಿರುದ್ಧವಾಗಿ ದೂರುದಾರರು ದೂರನ್ನು ಸಲ್ಲಿಸಿದರೂ ಸಹ 2 ಮತ್ತು 3ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವುಗಳು ಅಕ್ರಮವಾಗಿ ಕಟ್ಟಿರುವ ಕಟ್ಟಡವನ್ನು ತೆರವುಗೊಳಿಸಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಜರುಗಿಸಿರುವುದಿಲ್ಲ ಹಾಗೂ 1 ಮತ್ತು 4ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಈ ಕುರಿತಾಗಿ 2 ಮತ್ತು 3ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಸೂಕ್ತ ನಿರ್ದೇಶನ ನೀಡದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

ಆದಕಾರಣ, 1 ರಿಂದ 4ನೇ ಅಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮಗಳ ಕರ್ತವ್ಯಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ, ಸಂಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿದ್ದು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ (3) (i) ರಿಂದ (iii)ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿದ್ದು, ಈ ವಿಚಾರಣಾ ಪ್ರಾಧಿಕಾರದ ಮುಂದೆ ವಿಚಾರಣೆಗೊಳಪಡುತ್ತೀರೆಂದು ಈ ದೋಷಾರೋಪಣೆ.

19. The Statement of Imputation of Misconduct as framed by ARE-15 is as follows:

ಶ್ರೀ ಕೆ.ಎನ್.ನಾಗೇಶ್ ಬಿನ್ ಲೇಟ್|| ನರಸಿಂಹೇಗೌಡ, ಹೊಸಕನ್ನಂಬಾಡಿ ಗ್ರಾಮ, ಚಿನಕುರಳಿ ಹೋಬಳಿ, ಪಾಂಡವಪುರ ತಾಲ್ಲೂಕ್, ಮಂಡ್ಯ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಸಂಬೋಧಿಸಲಾಗುವುದು) ರವರು ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಸಂಸ್ಥೆಗೆ ಸಲ್ಲಿಸಿದ ದೂರಿನ ಮೇರೆಗೆ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ, 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ತನಿಖೆಗೆ ತೆಗೆದುಕೊಂಡಿದ್ದೆ.

ದೂರಿನ ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ :-

ದೂರುದಾರರಿಗೆ ಸೇರಿದ ಸಂಖ್ಯೆ:72 ರ ಅಳತೆ 53/2 ಮತ್ತು ನಿವೇಶನ ಸಂಖ್ಯೆ:71ರ ಅಳತೆ 53/1ರ ನಿವೇಶಗಳನ್ನು ಅವರ ಹೆಸರಿಗೆ ಖಾತೆ ಮಾಡಿಕೊಡುವಂತೆ ದಿನಾಂಕ:18/09/2014 ರಂದು ಗ್ರಾಮ ಪಂಚಾಯತಿಗೆ ಅರ್ಜಿ ಸಲ್ಲಿಸಿರುತ್ತಾರೆಂದು, ದಿನಾಂಕ:01/12/2014 ರಂದು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ನಿವೇಶನ ಸಂಖ್ಯೆ:71 ರ ಅಳತೆ 53/1 ರ ಜಾಗದಲ್ಲಿ 3ನೇ ಎದುರುದಾರರಾದ ಶ್ರೀ ಸೋಮಶೇಖರ್ ರವರು ಮನೆಯನ್ನು ನಿರ್ಮಿಸಿದ್ದು, ಉಳಿದಂತೆ ಸದರಿಯವರು ನಿವೇಶನದ ಜಾಗವನ್ನು ಆಕ್ರಮಿಸಿಕೊಂಡು ಶೌಚಾಲಯವನ್ನು ನಿರ್ಮಿಸಿಕೊಂಡು ತೆರವುಗೊಳಿಸದೇ, ಸಾರ್ವಜನಿಕ ಕುಂದಕೊರತೆಗಳಿಗೆ ಸ್ಪಂದಿಸಿದೇ ಉದ್ಧಟತನದಿಂದ ವರ್ತಿಸುತ್ತಿದ್ದಾರೆಂದು ಆಪಾದಿಸಿರುತ್ತಾರೆ. ಮತ್ತೆ ಮುಂದುವರೆದು ಸದರಿ ಪ್ರಕರಣದಲ್ಲಿ ದೂರುದಾರರ ತಾಯಿಯ ಹೆಸರಿಗೆ ಮಂಜೂರಾಗಿರುವ ಆಶ್ರಯ ಮನೆಯ ನಿವೇಶನವು 39 X 39 ಅಳತೆಯಿದ್ದು, ದೂರುದಾರರ ಜಾಗದಲ್ಲಿ ಅಕ್ರಮವಾಗಿ ಕಟ್ಟಿರುವ ಶೌಚಾಲಯವನ್ನು ತೆರವುಗೊಳಿಸುವಂತೆ ಕೋರಿದ್ದರು ದುರುದ್ದೇಶದಿಂದ ನಿವೇಶನಗಳ ಚೆಕ್ಕುಬಂದಿ ಮತ್ತು ಉದ್ದ ಅಗಲದ ಅಳತೆಯನ್ನು ಬದಲಾವಣೆ ಮಾಡಿ ಉದ್ಧಟತನದಿಂದ ವರ್ತಿಸಿರುತ್ತಾರೆಂದು ಆರೋಪಿಸಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ 1984 ರ ಕಲಂ 9 ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಿರುವ ಅಧಿಕಾರ ಚಲಾಯಿಸಿ, ವಿಚಾರಣೆಗೆ ತೆಗೆದುಕೊಂಡು ತನಿಖೆ ಮಾಡಿದೆ.

2. ದೂರುದಾರರ ದೂರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ 1 ಮತ್ತು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು (ಎದುರುದಾರರುಗಳು) ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದೂರು ಮತ್ತು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಸಲ್ಲಿಸಿರುವ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ, ಎರಡು ಒಂದಕ್ಕೆ ಒಂದು ತಾಳೆ ಇರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ ದೂರುದಾರರ ದೂರಿಗೆ ಸಂಬಂಧಪಟ್ಟಂತೆ ಕೂಲಂಕಷವಾಗಿ ತನಿಖೆ ನಡೆಸಿ ವಿವರವಾದ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಮಂಡ್ಯ ಇವರಿಗೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

3. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್ ಮಂಡ್ಯ ರವರು ದಿನಾಂಕ:04-01-2017 ರ ಪತ್ರದ ರೀತ್ಯಾ ತಮ್ಮ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಿರುತ್ತಾರೆ. ಸದರಿ ವರದಿಯಲ್ಲಿ ದೂರುದಾರರಾದ ಶ್ರೀ ನಾಗೇಶ್ ರವರು ಸಲ್ಲಿಸಿರುವ ಕ್ರಮ ಸಂಖ್ಯೆ:72 ಆಸ್ತಿ

ಸಂಖ್ಯೆ:53/2ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪೂರಕ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸಿಕೊಟ್ಟಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯು ಶ್ರೀ ನಾಗೇಶ ರವರಿಗೆ ಖಾತೆ ಮಾಡಿಕೊಡಲು ಸಿದ್ಧವಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ. ಇದು ಅಲ್ಲದೇ ಆಸ್ತಿ ನಂ:53/1 ಮತ್ತು 53/3 ದೂರುದಾರರ ಆಸ್ತಿಗಳಾಗಿದ್ದು, ಗ್ರಾಮ ತಾಣಾ ಜಾಗವನ್ನು ಒತ್ತುವರಿ ಮಾಡಿ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ ಹಾಗೂ ದೂರುದಾರರಾದ ಶ್ರೀ ಕೆ.ಎನ್.ನಾಗೇಶ್ ರವರ ಆಸ್ತಿಯ ಪಶ್ಚಿಮ ಭಾಗಕ್ಕೆ ಇರುವ ಗ್ರಾಮ ತಾಣಾ ಖಾಲಿ ನಿವೇಶನದ ಪೂರ್ವ-ಪಶ್ಚಿಮ-24, ಉತ್ತರ-ದಕ್ಷಿಣ 40 1/2 ಅಡಿ ಜಾಗವನ್ನು ಒತ್ತುವರಿಯಾಗಿ ಮಾಡಿಕೊಂಡು, ಹೊಸದಾಗಿ ಆರ್.ಸಿ.ಸಿ. ಮನೆ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

4. ಮತ್ತೆ ಮುಂದುವರೆದು, ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ, ಕಟ್ಟೇರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಹಾಲಿ ಬಿಲ್ ಕಲೆಕ್ಟರ್ ಶ್ರೀ ಆರ್.ಸೋಮಶೇಖರ್ ರವರ ತಂದೆಯಾದ ಶ್ರೀ ನಿಂಗೇಗೌಡ ಬಿನ್ ಕಾಳೇಗೌಡ ರವರ ಹೆಸರಿನಲ್ಲಿರುವ ಖಾತೆ ನಮ:25/1 ರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಆಸ್ತಿ ವಹಿಯಲ್ಲಿ 39 X 39 ಅಡಿ ಎಂದಿದ್ದು, ಅವರು ಉತ್ತರ-ದಕ್ಷಿಣ 69 ಅಡಿ ಮತ್ತು ಪೂರ್ವ-ಪಶ್ಚಿಮ-39 ಅಡಿ ಜಾಗದಲ್ಲಿ ಮನೆ ನಿರ್ಮಿಸಿದ್ದು, ಉತ್ತರ-ದಕ್ಷಿಣ 30 ಅಡಿ ಒತ್ತುವರಿಯಾಗಿರುವುದಲ್ಲದೇ ಸದರಿಯವರು ನಿರ್ಮಿಸಿರುವ ಶೌಚಾಲಯವು ಕೂಡ ಒತ್ತುವರಿಯಾಗಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.

5. ದೂರುದಾರರು ಸಲ್ಲಿಸಿರುವ ದೂರು ಹಾಗೂ ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು ಸಲ್ಲಿಸಿರುವ ವರದಿಯನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ದೂರುದಾರರು ಹಾಗೂ ಹಾಲಿ ಬಿಲ್ ಕಲೆಕ್ಟರ್ ರವರುಗಳು ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡ ಕಟ್ಟಡ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ. ಸದರಿ ಒತ್ತುವರಿಯನ್ನು ಗುರುತಿಸಿ ತೆರವುಗೊಳಿಸಬೇಕಾಗಿದ್ದು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ - ನಿಮ್ಮಗಳ ಆಧ್ಯ ಕರ್ತವ್ಯವಾಗಿರುತ್ತದೆ. ಆದರೆ, ಇದುವರೆವಿಗೂ ಸದರಿ ಒತ್ತುವರಿಯನ್ನು ತೆರವುಗೊಳಿಸಿರುವುದು ಕಂಡುಬರುವುದಿಲ್ಲ.

6. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಮಂಡ್ಯರವರು ಸಲ್ಲಿಸಿರುವ ವರದಿಯನ್ನು 1 ರಿಂದ 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ - ನಿಮಗೆ

ಮತ್ತು ದೂರುದಾರರಿಗೆ ಕಳುಹಿಸಿ ಅದರ ಮೇಲೆ ಆಕ್ಷೇಪಣೆ ಏನಾದರೂ ಇದ್ದರೆ ಅದನ್ನು ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

7. ಮುಖ್ಯ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಧಿಕಾರಿಗಳು, ಜಿಲ್ಲಾ ಪಂಚಾಯತ್, ಮಂಡ್ಯ ರವರು ಸಲ್ಲಿಸಿರುವ ವರದಿಯನ್ನು ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ - 1 ರಿಂದ 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ- ನಿಮಗೆ ಮತ್ತು ದೂರುದಾರರಿಗೆ ಕಳುಹಿಸಿ ಅದರ ಮೇಲೆ ಆಕ್ಷೇಪಣೆ ಏನಾದರೂ ಇದ್ದರೆ ಅದನ್ನು ಸಲ್ಲಿಸುವಂತೆ ತಿಳಿಸಲಾಗಿರುತ್ತದೆ.

8. ಈ ಸಂಬಂಧ, 2 ಮತ್ತು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ತಮ್ಮ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿ, ದೂರಿನ ಆಪಾದನೆಗಳನ್ನು ನಿರಾಕರಿಸಿರುತ್ತೀರಿ. ಪ್ರಸ್ತುತ ಹಂತದಲ್ಲಿ 2 ಮತ್ತು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಒಪ್ಪಲಾಗುವುದಿಲ್ಲ ಹಾಗೂ 1 ಮತ್ತು 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳು ಈ ಕಛೇರಿಯಿಂದ ಕಳುಹಿಸಲಾದ ಪತ್ರವನ್ನು ಸವೀಕರಿಸಿದರೂ ಸಹಾ, ಇದುವರೆವಿಗೂ ಯಾವುದೇ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸಿರುವುದಿಲ್ಲ. ಆದ್ದರಿಂದ 1 ಮತ್ತು 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ದೂರುದಾರರ ದೂರಿನ ಮೇಲೆ ಏನು ಆಕ್ಷೇಪಣೆ ಇಲ್ಲವೆಂದು ಪರಿಗಣಿಸಿ ನಿಮ್ಮ ವಿರುದ್ಧ ಕಾನೂನಿನ ಪ್ರಕಾರ ಮುಂದಿನ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ.

9. ದೂರಿನಲ್ಲಿ ಇರುವ ಆಪಾದನೆ ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಲಾಗಿ 1 ರಿಂದ 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಈ ಕೆಳಕಂಡಂತೆ ಕರ್ತವ್ಯಲೋಪ ಎಸಗಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

- ದೂರುದಾರರಾದ ಶ್ರೀ ನಾಗೇಶ್ ರವರು ಸಲ್ಲಿಸಿರುವ ಕ್ರಮ ಸಂಖ್ಯೆ:72 ಆಸ್ತಿ ಸಂಖ್ಯೆ:53/2 ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಪೂರಕ ದಾಖಲೆಗಳನ್ನು ಒದಗಿಸಿಕೊಟ್ಟಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯು ಶ್ರೀ ನಾಗೇಶ್ ರವರಿಗೆ ಖಾತೆ ಮಾಡಿಕೊಡಲು ಸಿದ್ಧವಿರುತ್ತದೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆ.
- ಆಸ್ತಿ ನಂ: 53/1 ಮತ್ತು 53/3 ದೂರುದಾರರ ಆಸ್ತಿಗಳಾಗಿದ್ದು, ದೂರುದಾರರು ಗ್ರಾಮ ಠಾಣಾ ಜಾಗವನ್ನು ಒಕ್ಕುವರಿ ಮಾಡಿಕೊಂಡು ನಿರ್ಮಿಸಿರುತ್ತಾರೆ ಹಾಗೂ ಇದು ಅಲ್ಲದೇ, ಅವರ ಆಸ್ತಿಯ ಪಶ್ಚಿಮ ಭಾಗಕ್ಕೆ ಇರುವ ಗ್ರಾಮ ಠಾಣಾ ಖಾಲಿ ನಿವೇಶನ ಪೂರ್ವ-ಪಶ್ಚಿಮ 24, ಉತ್ತರ-ದಕ್ಷಿಣ 40 1/2 ಅಡಿ ಜಾಗವನ್ನು ಸಹಾ

ಒತ್ತುವರಿಯಾಗಿ ಮಾಡಿಕೊಂಡು, ದೂರುದಾರರು ಹೊಸದಾಗಿ ಆರ್.ಸಿ.ಸಿ. ಮನೆ ನಿರ್ಮಿಸಿರುವುದು ಕಂಡುಬರುತ್ತದೆ ಹಾಗೂ ಸದರಿ ಒತ್ತುವರಿಯನ್ನು ಇದುವರೆವಿಗೂ ತೆರವುಗೊಳಿಸದೇ ಇರುವುದು ಸಹಾ ಕಂಡುಬರುತ್ತದೆ.

- ದೂರುದಾರರು ದೂರಿನಲ್ಲಿ ನಮೂದಿಸಿರುವಂತೆ, ಕಟ್ಟೇರಿ ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಹಾಲಿ ಬಿಲ್ ಕಲೆಕ್ಟರ್ ಶ್ರೀ ಸೋಮಶೇಖರ್ (3ನೇ ಎದುರುದಾರರು) ರವರ ತಂದೆಯಾದ ಶ್ರೀನಿಂಗೇಗೌಡ ಬಿನ್ ಕಾಳೇಗೌಡ ರವರ ಹೆಸರಿನಲ್ಲಿರುವ ಖಾತೆ ನಂ:25/1 ರ ಗ್ರಾಮ ಪಂಚಾಯತಿ ಆಸ್ತಿ ವಹಿಯಲ್ಲಿ 39 X 39 ಅಡಿ ಎಂದಿದ್ದು, ಅವರು ಉತ್ತರ-ದಕ್ಷಿಣ 69 ಮತ್ತು ಪೂರ್ವ-ಪಶ್ಚಿಮ 39 ಅಡಿ ಜಾಗದಲ್ಲಿ ಮನೆ ನಿರ್ಮಿಸಿದ್ದು, ಉತ್ತರ-ದಕ್ಷಿಣ 30 ಅಡಿ ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುವುದಲ್ಲದೇ, ಶೌಚಾಲಯ ಅಕ್ರಮವಾಗಿ ಒತ್ತುವರಿ ಮಾಡಿಕೊಂಡಿರುವ ಬಗ್ಗೆ ಯಾವುದೇ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳದೇ ಕರ್ತವ್ಯಲೋಪವೆಸಗಿರುತ್ತೀರಿ.

10. ದೂರುದಾರರು ದೂರು ಹಾಗೂ ಲಗತ್ತಿಸಿರುವ ದಾಖಲಾತಿಗಳನ್ನು ಪರಿಶೀಲಿಸಿದಾಗ, ಮೇಲ್ನೋಟಕ್ಕೆ 1 ರಿಂದ 4ನೇ ಆಪಾದಿತ ಸರ್ಕಾರ ನೌಕರರುಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರಿಯುವುದು ಅಗತ್ಯ ಎಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ನೀವು ಸರ್ಕಾರಿ/ಸಾರ್ವಜನಿಕ ಸೇವಕರಾಗಿದ್ದು, ತಮ್ಮ ಕತಾಯಿ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸಿದೆ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ.

11. ಆದ್ದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಆಧಾರಗಳಿಂದ 1 ರಿಂದ 4 ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನೀವು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966 ರ ನಿಯಮ 3(I)ರ (i),(ii) ಮತ್ತು (iii) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆ, ಕಲಂ 12(3)ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ನಿಮ್ಮ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957ರ ನಿಯಮ 14-ಎರಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ವಿರುದ್ಧ

ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ, ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ-1 ರಂತೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಸರ್ಕಾರವು ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಯನ್ನು ನಡೆಸಲು ಸರ್ಕಾರಿ ಆದೇಶದಲ್ಲಿ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತ ಇವರಿಗೆ ವಹಿಸಿದ್ದು, ಉಲ್ಲೇಖ-2ರ ಗೌರವಾನ್ವಿತ ಉಪಲೋಕಾಯುಕ್ತರವರ ಆದೇಶದಂತೆ ಅಪರ ನಿಬಂಧಕರು, ವಿಚಾರಣೆಗಳು-10 ರವರಿಗೆ ವಿಚಾರಣೆ ನಡೆಸಿ ವರದಿ ಸಲ್ಲಿಸಲು ನೇಮಕ/ನಾಮನಿರ್ದೇಶನ ಮಾಡಿರುತ್ತಾರೆ. ಆದ್ದರಿಂದ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಮೇಲ್ಕಂಡ ಆಪಾದನೆ ಇರುತ್ತವೆ.

20. In order to prove the charge framed against D.G.O Nos.1 to 4 the Disciplinary Authority has examined the one witness as PW.1. In all 19 documents came to be marked as Ex.P1 to P19. Ten documents that came to be confronted to P.W-1 during his cross examination came to be marked as Ex.D-1 to D-10.

21. After closing the evidence of Disciplinary Authority, Second Oral Statements of D.G.O Nos.1 to 4 were recorded on 18-11-2021. Since they submitted that they had no defence evidence to offer, on 17/01/2022, D.G.O Nos.1 to 4 were Questioned as per Rule 11(18) of KCSR and their answers were recorded.

22. Heard both sides and perused the material on record. I have also perused the Written Arguments filed on behalf of D.G.O Nos.1 to 4.

23. The Points that arise for consideration are as follows:

1) Whether the Disciplinary Authority proves that the D.G.O Nos.1 to 4 have not taken any action on the application filed by the complainant Sri. K.N. Nagesh to transfer khata of property Nos.53/1 and 53/2 into his name after demise of his father and also not taken any action to clear/demolish the toilet constructed by his neighbour namely Sri. Somasekhar after encroaching over the above property and have thereby committed misconduct, dereliction of duty, acted unbecoming of Government Servants and not maintained absolute integrity thereby violating R.3(1)(i) to (iii) of K.C.S. (Conduct) Rules, 1966?

2. What Finding?

24. My finding to the above points are :

1) In the **Negative**.

2) See the Finding.

:: REASONS ::

25. **Point No.1:** The complainant Sri. K.N. Nagesh, who is examined as P.W-1, claims that his father late Sri.Narasimhegowda was the absolute owner of property having khata Nos.53/1 and 53/2 measuring North - South 45 feet and East - West 120 feet situated in Hosakannambadi

Village, Chinakurali Hobli, Pandavapura Taluk, Mandya District. After the death of his father on 31-7-2014, he had given an application on 18-9-2014 to DGO No.2/Smt. S.D. Shashikala to change the khata of the above property into his name, but she had not taken any action. He has also alleged in the complaint and given evidence that his neighbor namely Sri. N. Someshekar, Bill Collector in Katteri Gram Panchayath had encroached above property and constructed a toilet in the year 2013 and in order to demolish the same he had given applications to DGO Nos.1 and 2. It is a case that the DGO Nos.1 and 2 as well as DGO Nos.3 and 4 who subsequently served as Panchayath Development Officers and Executive Officers respectively did not take any action to change the khata into his name and also failed to clear the encroachment made on his property by his neighbour.

26. It is elicited during his cross examination that apart from him he has three other siblings namely Smt. Smt. Sudhamani, Smt. Pushpalatha and deceased brother Sri. Jalendra who has left behind two children. Instead of giving an application to make a joint khata in the names of all children of late Sri. Narasegowda, the complainant appears to have given an application to make out khata exclusively in his name. The fact that he is having two sisters and his deceased brother has left behind legal representatives is not stated in the complaint. The complainant appears to have withheld these material facts.

27. As far as the application given by him praying to clear the encroachment made by his neighbour, the Katteri Gram Panchayath has issued two notices on 13-6-2015 and 31-12-2015 respectively. Copies of these notices that came to be confronted to the Complainant/P.W-1 during his cross examination are marked as Ex.D-1 and 2. Further Ex.D-3 notice dated 3-10-2015 was also given to the complainant stating that a spot inspection will be made on 5-10-2015. However, the complainant has given Ex.D-4 letter stating that it is not possible for him to be present near the spot on 5-10-2015 as he has to appear in a civil case in Pandavapura Court. Complainant/P.W-1 admits in Para No.13 of his cross examination that Ex.D-5/final notice dated 16-10-2015 was given to him stating that spot inspection will be made on 19-10-2015. However, the complainant appears to have not co-operated and in the meanwhile he has filed complaint against DGO Nos.1 to 4 before this Institution on 5-10-2015.

28. The material on record, particularly the contents of Ex.D-6/spot inspection report, shows that on 10-11-2016, DRE-4, Karnataka Lokayukta had directed the Chief Executive Officer, Zilla Panchayath, Mandya to make spot inspection into the allegations made in the complaint and submit a report. In view of the said direction, Assistant Secretary (Development), Zilla Panchayath, Mandya had made a spot inspection on 9-12-2016 and submitted report on 27-12-2016 to the fact that the complainant has himself encroached Gramathana Property to the extent of East-West

24 feet and North – South 40.5 feet and constructed RCC roofed house and toilet measuring 5X5 feet. In the said report it is also observed that the neighbor of the complainant namely Smt. Ningamma W/o. Late Lingegowda and her children namely Sri. Somasekhar and others have also encroached Gramathana Property to the extent of East – West 24 feet and North – South 30 feet and constructed sheet roofed house and toilet measuring 5X5 feet.

29. In view of above report the Panchayath Development Officer, Katteri Gram Panchayath submitted Ex.D-7 report dated 16-8-2017 to the Executive Officer, Taluk Panchayath, Pandavapura seeking action U/Sec.72(2) of Panchayath Raj Act-1993 to remove the encroachments mentioned in Ex.D-6 report. Considering said report, Executive Officer, Taluk Panchayath, Pandavapura had issued Ex.D-8 notice on 4-9-2017 directing the complainant to produce relevant documents and appear in person on 11-9-2017 to explain the encroachment made by him failing which matter will be preceded ex-parte.

30. It appears that the complainant had failed to appear and convince the above Authority and therefore Ex.D-9 order was passed by the Executive Officer, Taluk Panchayath, Pandavapura on 22-9-2017 directing Katteri Gram Panchayath to take the necessary action to remove the encroachment made by the complainant as well as his neighbor and take the possession of the Gramathana

Property. This order came to be challenged by the complainant before the Chief Executive Officer, Zilla Panchayath, Mandya in Case No.ಜಿಪಂಮಂ:ಉಕಾ2:ಮೇಲ್ಮನವಿ:65/2017-18. After hearing complainant and also considering the fact that he has filed O.S.No.316/2017 in the Court of Civil Judge and JMFC, Pandavapura against the Kattera Gram Panchayath Officials, Ex.D-10 order was passed by the Chief Officer, Zilla Panchayath, Mandya on 30-1-2019 that action to remove the encroachment will be subject to the final order that would be passed by the Civil Court in the above suit.

31. All the above facts and circumstances which are subsequent to filing of complaint before this Institution are not brought to the notice of this Authority by the complainant. His evidence is confined to the contents of his complaint and Form Nos.1 and 2 which are marked as Ex.P-1 to P-3. The fact that he has filed aforesaid civil suit against Katteri Gram Panchayath Officials is also withheld by him. The admissions made by the complainant/P.W-1 during his cross examination and contents of Ex.D-1 to D-10 that came to be confronted during his cross examination, clearly reflects that the complainant has himself encroached Gramathana Property and put up RCC roofed house and given complaint against the DGO Nos.1 to 4 on flimsy grounds. He has not approached this Institution with clean hands and has suppressed materials facts. If at all he had disclosed filing of above suit in the year 2017 itself, the question of submitting

Sec.12(3) report and conducting this enquiry could have been averted. In this sense, the complainant has also wasted the time of this Authority and Institution by withholding material facts.

32. The documents marked on behalf of DGOs clearly reflect that the complainant Sri. K.N. Nagesh had not co-operated with the Taluk and Zilla Panchayath Officials even though several notices were issued for spot inspection. Ex.D-6/spot inspection shows that the complainant has himself encroached Gramthana property to the extent of East - West 24 feet and North - South 40.5 feet and constructed RCC roofed house and toilet measuring 5X5 feet. The complainant had also not appeared before the Executive Officer, Taluk Panchayath, Pandavapura pursuant to Ex.D-8 notice and failed to explain the encroachment made by him. After the said Officer had passed Ex.D-9 order to remove the encroachment and take possession of the encroached property, the complainant challenged the said order before CEO, Zilla Panchayath, Mandya and at the same time filed O.S.No.316/2017 in the Court of Civil Judge and JMFC, Pandavapura against the Panchayath Officials. These facts clearly reflect that being the wrongdoer himself, the complainant has filed frivolous and vexatious complaint against DGO Nos.1 to 4 which culminated into this enquiry proceeding. The complainant has not only harassed the DGO Nos.1 to 4 but has also wasted the precious time of this Authority and Institution by withholding material facts.

Therefore, it would be an appropriate case to prosecute the complainant Sri. K.N. Nagesh S/o. Late Narasegowda for filing false complaint U/Sec.20 of The Karnataka Lokayukta Act-1984.

33. Since the Disciplinary Authority has not adduced cogent evidence, both oral and documentary, and has failed to prove beyond probability that the D.G.O Nos.1 to 4 have committed dereliction of duty or misconduct as alleged, I hold that the charges framed against them are not proved. Consequently, Point No.1 is answered in the **Negative**.


34. **Point No.2** : In view of the above discussion, reasons stated and finding given to point No.1, the following is made:

:: FINDING ::

The Disciplinary Authority has **not proved** the charges against the D.G.O Nos.1 to 4.

In view of the discussion and reasons stated in Para No.32 of the order, before initiating prosecution against the complainant Sri. K.N. Nagesh for filing false and vexatious complaint, a Miscellaneous Case may be ordered to be registered and copy of this order forwarded to the complainant to showcause as to why prosecution should not be initiated U/Sec.20 of Karnataka Lokayukta Act,1984.

Submitted to Hon'ble Upalokayukta for kind approval and further action in the matter.


(C.CHANDRA SEKHAR)
 Additional Registrar Enquiries-15,
 Karnataka Lokayukta,
 Bengaluru.

ANNEXURES

1. LIST OF WITNESSES EXAMINED ON BEHALF OF D.A:

PW.1	K.N. Nagesh
------	-------------

2. LIST OF WITNESSES EXAMINED ON BEHALF OF DGO:

NIL

3. LIST OF DOCUMENTS MARKED ON BEHALF OF D.A:

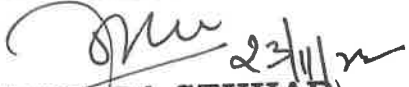
Ex.P1	Copy of complaint dated 05/10/2015
Ex.P1(a)	Signature of PW.1
Ex.P2	Copy of Complaint Form No. I
Ex.P3	Copy of Complaint Form No. II
Ex.P4	Copy of death certificate of complainant's father.
Ex.P5	Copy of application dated 19/10/2014 given to Panchayath Development Officer, Kattera Gram Panchayath
Ex.P6 & P7	Copy of two applications dated 23/10/2014 & 16/09/2015 given to President and Executive Officer.

Ex.P8	Copy of receipt NCR No. 136/15
Ex.P9	Two Photographs of complainant and DGO Nos. 1 & 2.
Ex.P10 to P12	Certified copy of khatha No. 53/1, Tax determination list of Khata No. 53/1 & 53/2.
Ex.P13	Certified copy of details of service particulars of Sri. Somashekhar. N
Ex.P14	The copy of application dated 18/09/2014
Ex.P15	Copy of tax paid receipt dated 25-10-2021
Ex.P16 to 18	The comments of DGOs 1 to 4.
Ex.P 19	Rejoinder of the complainant dated 28/06/2016.

4. LIST OF DOCUMENTS MARKED ON BEHALF OF D.G.O:

Ex.D1	Attested copy of notice issued by PDO, Katteri Gram Panchayath dated 13/06/2015.
Ex.D2	Attested copy of notice issued by PDO, Katteri Grama Panchayath dated 31/12/2015.
Ex.D3	Assisted copy of notice issued by PDO, Katteri Grama Panchayath dated: 03/10/2015.
Ex.D4	Attested copy of letter of complainant given to the PDO, Katteri Grama Panchayath dated: 03/10/2015.
Ex.D5	Attested copy of final notice issued by PDO, Katteri Grama Panchayath dt: 16/10/2015.
Ex. D6	Copy of Spot Inspection report of Assistant Secretary (Development), Zilla Panchayath Mandya dated 27/12/2016.
Ex. D7	Letter of PDO, Katteri Grama Panchayath addressed to EO, TP, Pandavapura dated 16/08/2017.
Ex. D8	Copy of letter of EO, Taluk Panchayath,

	Pandavapura dated 04/09/2017 issued to the complainant.
Ex. D9	Copy of order dated 22/09/2017 passed by EO, TP, Pandavapura.
Ex. D10	Copy of order dated 30/01/2019 passed by CEO, Mandya Zilla Panchayath.


(C.CHANDRA SEKHAR)
Additional Registrar Enquiries-15,
Karnataka Lokayukta,
Bengaluru.

